

**PUBLICATION NOTICE**

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

**J-8**

(Appellate Civil Jurisdiction)

**ARB No 79 of 2024 (O&M)**

CECUBE ENGINEERING PVT. LTD.

... Petitioner

v/s

RIBUS TRADING SOLUTION

... Respondent

**Notice to:**

**Respondent:- RIBUS TRADING SOLUTION THROUGH ITS AUTHORIZED  
REPRESENTATIVE SH. RITWICK DAS, PLOT NO. 119, KHASRA NO. 151, RAJPUR  
KHURD, TEHIL MEHRAULI, NEW DELHI – 110068**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Hon'ble Court on **11.02.2026 (Actual)** personally or through someone authorized by Law to Act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 21<sup>st</sup> JAN 2026.

*Veng*  
*21/1/26*  
Superintendent (Civil Revision Branch)

**Scanning Clerk**